

DIVISION BENCH

ITEM NO.117

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**CA No.30/2023, CA No.40/2023, CA No.44/2023,
CA No.47/2023, CA No.48/2023, CA No.52/2023, CA No.58/2023,
CA No.06/2024 & CA No.09/2024 IN CP No.64/ALD/2023**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Attendance-Cum-Order Sheet of the Hearing.

Date of Order: 13th May, 2024

NAME OF THE COMPANY	MAHENDRA MOHAN GUPTA & ORS. V/S DEVENDRA MOHAN GUPTA & ORS.
UNDER SECTION	241/242 & 244 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Punit Bali, Sr. Adv. Assisted by : *For the Petitioner in main CP and*
Sh. Rajat Jariwal, Sh. Abhishek Iyer, *Applicant in CA No.30/2023, CA No.*
Ms. Nastassia Khurana, Sh. Varad *40/2023, CA No.44/2023, CA*
Nath, Ms. Shatakshi Tripathi & Ms. *No.48/2023, CA No.58/2023 & CA*
Aayushi Khurana, Advs. *No.09/2024 & Res. in CA No.47/2023,
CA No.52/2023*

Ms. Anusha Nagarajan, Ms. : *For the Respondent No.4 in CA*
Aakanksha Bhola, Sh. Shubham *No.52/2023 & Applicant in CA*
Aggarwal, Advs. *No.47/2023 in & Respondent No.19 in
main CP*

Ms. Hancy Maini alongwith Sh. : *For the Respondent Nos.1 to 17 in main*
Yashonidhi Shukla, Advs. *CP*

ORDER

1. There is a request made by Ld. Sr. Counsel, Sh. Punit Bali representing on behalf of the petitioner states that the Ld. Sr. Counsel, Sh. C.A. Sundaram

-Sd-

-Sd-

is not available today, and therefore, seeks an accommodation post vacation.

2. As jointly consulted by the Ld. Counsels for the parties, the matter is adjourned for further hearing on 8th July, 2024 at 02:30 PM.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

13th May, 2024

Avaneesh Kumar Singh
(Stenographer)